

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-310/ND/2024

**IN THE MATTER OF:**

**Distribution Logistics Infrastructure  
Private Limited**

**...PETITIONER**

**Vs.**

**Pristine Mega Logistics Park Private Limited**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 05.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Adv. Fereshte Sethna, Adv. Mohit  
Tiwari a/w Adv. Snigdha Mishra**

**ORDER**

Ld. Counsel for the Operational Creditor is present and submitted that the arguing Counsel is not available today and therefore, sought adjournment. In view of this, list the matter on **12.08.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**